

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy

.... Petitioner/Applicant

Vs.

M/s. Granite Gate Properties Pvt Ltd

....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Anant A. Pavgi, Advocate
Mr. Piyush Singh & Ms. Aditi Sinha, Advs.
Mr. Ashutosh Gupta, Mr. Gaurav Rana,
Mr. Harshit Garg, Advocates.
Mr. A.K.Hajelay Advocate
Mr. Akash Chatterjee, Adv.

For the Noida Authority

Mr. Abhay, Adv.
Ms. Somya Jaitly, Adv.
Mr. Kumar Sudeep, Adv.
Mr. P. Nagesh, Sr. Adv. along with Mr. Rachit
Mittal, Adv.

For RCB

Mr. Harshit Agarwal & Mr. Aasheesh Gupta,
Advs.

For the RP

Mr. Abhishek Anand, Adv.
Mr. Gaurav Mitra, Pankaj Agarwal, Ravi kishore
adv

For the Respondent

Anju Thomas, Adv. and Garima Singh, Adv.
Mr. Shivam Malhotra, Adv.

ORDER

IA-2216/2021

List on 07.07.2021.

— sd —

— sd —

List all pending applications for hearing on 07.07.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

06.07.2021
Ritu Sharma